

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
GUSAI SHUBHAMGIRI	GUSAI SHUBHAMGIRI	NSE - AP0291572221 BSE - AP01067301174680 MCX - 174417	B6 B TIRUPATI MAGAR - 2 AMTARJAL ADIPUR 370205

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person hanteform dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

**Kotak** Kotak Securities Limited, Registered Office: 27 BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U69999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430, Website: www.kotak.com / www.kotaksecurities.com, Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400087, Telephone No. 42855825, SEBI Registration No. INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDX), AMFI ARI 0164, PMS NP0000000258, and Research Analyst INH00000586, NSDL/CDSL: IN-IN-DP-629-2021, Compliance Officer Details: Mr. Hiren Thakkar Call: 022-4285 8484, or Email: ks.compliance@kotak.com.

**बैंक ऑफ बड़ौदा**
Bank of Baroda

Race Course Road Branch :
Shop No. 26,27,28,30,31, The City Centre,
Old Amrapali Cinema, Raiya Road, Rajkot-360007

POSSESSION NOTICE (For Immovable Property/ies)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated **03.12.2025** calling upon the **Borrowers Ms. Divyani Anilkumar Tanna (Borrower), Mr. Anilkumar Mohanlal Tanna (Co-Borrower) and Mrs. Hetal Anilkumar Tanna (Guarantor)** to repay the amount mentioned in the notice being **Rs. 20,47,638/-** + unapplied int. pending from 03.12.2025 + Legal Charges + other expenses - recovery if any (**Say Rupees Twenty Lakh Forty Seven Thousand Six Hundred Thirty Eight** + unapplied int. pending from 03.12.2025 + Legal Charges + other expenses - recovery if any **within 60 days from the date of receipt of the said notice.**

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **16th day of March of the year 2026.**

The Borrower/Guarantors/Mortgagors in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the **Bank of Baroda** for an amount **Rs. 20,47,638/-** + unapplied int. pending from 03.12.2025 + Legal Charges + other expenses - recovery if any (**Say Rupees Twenty Lakh Forty Seven Thousand Six Hundred Thirty Eight** + unapplied int. pending from 03.12.2025 + Legal Charges + other expenses - recovery if any.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of The Immovable Property

Equitable Mortgage bearing Registration No. 4364 Dated 13.08.2015 Registered at Sub Registrar Rajkot - 4, A Tenament on Land of Sub Plot No. 2 Paiki Admeasuring at 32.70 Sq. Mtrs. of Revenue Survey No. 88/2 Paiki of Village Raiya of Rajkot Taluka and Boundaries : North : Property of Sub-Plot No. 2 Paiki, South : Property of Sub-Plot No. 2 Paiki, East : Property of Sub-Plot No. 3 Paiki, West : Private Walk Way
Date : 16.03.2026, Place : Rajkot

Authorised Officer,
Bank of Baroda

**यूनियन बैंक ऑफ इंडिया**
Union Bank of India
A Government of India Undertaking

ARB Surat, Address : Tulsi Market, Ring Road, Maan Darwaja, Surat - 395002, Authorised Officer : Rahul Kumar, (M) : 7859011911, Email ID : arb.surat@unionbankofindia.bank.in

SALE NOTICE
FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 Days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6)/9(1) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described Immovable Properties mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of **Union Bank of India** (Secured Creditor), will be sold on "**As is where is**", "**As is what is**" and "**Whatever there is**" on the date mentioned below, for recovery of dues as mentioned hereunder to **Union Bank of India** from the below-mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

DATE AND TIME OF E-AUCTION : 10.04.2026 (FRIDAY) FROM 12:00 NOON TO 05:00 PM

Branch Name, Address & Contact No.	Union Bank of India, ARB Surat, Tulsi Market, Ring Road, Man Darwaja, Surat - 395002, Authorised Officer : Mr. Rahulkumar (Mobile No. 7859011911).
Name of the Borrower & Guarantor/s :-	Mr. Bharatbhai Bhikabhai Dhanani (Borrower), Mr. Ashaben Bharatbhai Dhanani (Co-Borrower) & Mr. Chandubhai Gopalbhai Sasani (Guarantor)
Property No. 1 :-	All that piece and parcel of the immovable property bearing Plot No.75, admeasuring 98.70 Sq. Mtrs. with proportionate undivided inchoate share of Road, and COP 48.40 in Shiv Vatika Row House, with all appurtenances pertaining thereto on land bearing Revenue Survey No 60 Block No.54 lying being and situated at Village: Mankana, Sub-District: Kamrej, District: Surat. (Owned by Mr. Bharatbhai Bhikabhai Dhanani).
Type of Possession - Symbolic Possession	Details of encumbrances over the property, as known to the secured creditor, if any: None
Reserve Price - Rs. 19,29,500/-	Earnest money to be deposited - Rs. 1,95,950/-
Name of the Borrower & Guarantor/s :-	M/s. Kuber Enterprise, Proprietor - Mr. Chirantar Shantibhai Jadhav (Borrower), Mr. Chirantar Shantibhai Jadhav (Proprietor of M/s Kuber Enterprise) (Borrower), Mr. Chirag Rameshbhai Patel (Guarantor) & Mr. Vivek Rameshbhai Patel (Guarantor)
Property No. 2 :-	Office No. S-486, 4th Floor, Silver Plaza Complex, Belgium Square, admeasuring 458.00 Sq. ft. (Carpet Area - 311.44 Sq. Ft.) situated at Ward No. 7, City Survey Nondh No. 4824-A, Rampura, Taluka-Choraysi, Surat. Bounded by :- East: Ring Road, West : Entry, Passage & Office No. S-4442, North : Lift, South : Japan market (Owned by Mr. Chirantar Shantibhai Jadhav).
Type of Possession - Physical Possession	Details of encumbrances over the property, as known to the secured creditor, if any: None
Reserve Price - Rs. 13,21,750/-	Earnest money to be deposited - Rs. 1,32,175/-
Name of the Borrower & Guarantor/s :-	Rajput Fabrics Private Limited (Borrower), Mr. Sandip Avinash Singh Rajput (Director & Guarantor) & Mrs. Pooja Sureshbhai Pandya (Director & Guarantor)
Property No. 3 :-	(Owned by Mrs. Pooja Sureshbhai Pandya) Immovable Property bearing Plot No. 165, Adm. 60.89 Sq. Mtrs. in Ambiya Nagar bearing R. S. No. 26/1, Block No. 25 at Village-Pardi Kande, Taluka-Choryasi, Dist. Surat. Immovable Property bearing Plot No. 166, Adm. 60.89 Sq. Mtrs. in Ambiya Nagar bearing R. S. No. 26/1, Block No. 25 at Village Pardi Kande, Taluka- Choryasi, Dist. Surat. Immovable Property bearing Plot No. 167, Adm. 60.89 Sq. Mtrs. in Ambiya Nagar bearing R. S. No. 26/1, Block No. 25 at Village- Pardi Kande, Taluka- Choryasi, Dist. Surat. Immovable Property bearing Plot No. 168, Adm. 60.89 Sq. Mtrs. in Ambiya Nagar bearing R. S. No. 26/1, Block No. 25 at Village-Pardi Kande, Taluka- Choryasi, Dist. Surat. Immovable Property bearing Plot No. 169, Adm. 60.89 Sq. Mtrs. in Ambiya Nagar bearing R. S. No. 26/1, Block No. 25 at Village-Pardi Kande, Taluka- Choryasi, Dist. Surat. Immovable Property bearing Plot No. 169 PAIKI (on the Eastern side), Admeasuring 73.33 Sq. Mtrs. in Ambiya Nagar bearing R. S. No. 26/1, Block No. 25 at Village - Pardi Kande, Taluka- Choryasi, Dist. Surat.
Type of Possession - Physical Possession	Details of encumbrances over the property, as known to the secured creditor, if any: None
Reserve Price - Rs. 65,17,800/-	Earnest money to be deposited - Rs. 6,51,780/-
Name of the Borrower & Guarantor/s :-	Mr. Sanjaybhai Makanjibhai Vasani (Borrower)
Property No. 4 :-	All that part and parcel of immovable property being residential premises bearing Plot No. 58, Admeasuring 100.42 sq. mtrs. (Block No. 103/58 as per KJPSR) at residential housing society known as "SHARANAM BUNGLOWS" together with undivided proportionate share in the underneath land admeasuring area 57.99 sq. mtrs. alongwith common passage, parking etc. situated and constructed at N.A. Land bearing Block No. 103 (Old Block No. 73) of Revenue Survey No. 78 & 77 Paiki, at Moje Village: Nansad, Sub-Dist. - Kamrej, District: Surat. (Owned by Mr. Sanjaybhai Makanjibhai Vasani).
Type of Possession - Physical Possession	Details of encumbrances over the property, as known to the secured creditor, if any: None
Reserve Price - Rs. 29,48,450/-	Earnest money to be deposited - Rs. 2,94,845/-
Name of the Borrower & Guarantor/s :-	Mr. Bharat Bhagvandas Karia
Property No. 5 :-	All that piece and parcel of the immovable property bearing Plot No. 44 (As per Revenue Records Plot No. 444/44) Admeasuring area - 251.85 Sq. Mtr. along with construction area admeasuring 92.90 Sq. Mtr. of Residential Project known as "Amrelis" situated on the land bearing R.S. No. 444, 445, 446, 448, 449, 452, 453, 455 & 457 after unitization Block No. 444 of Village - Moje Khapariya, Sub-Dist. Gandevi, Dist. Navsari. Bounded by :- North : Plot No. A/43, South : Plot No. A/45, East : Plot No. A/41, West : Entry, Society Road & Plot No. A/53.
Type of Possession - Physical Possession	Details of encumbrances over the property, as known to the secured creditor, if any: None
Reserve Price - Rs. 21,29,250/-	Earnest money to be deposited - Rs. 2,12,925/-
Name of the Borrower & Guarantor/s :-	Mr. Sureshbhai Rambhai Kanani (Borrower), Mrs. Naynaben Sureshbhai Kanani (Co-Borrower)
Property No. 6 :-	All that piece and parcel of Plot No. 62(N TYPE), admeasuring area 70.26 sq. meters adjoining land adm 46.23 sq mtrs (Aggregating admeasuring 116.49 sq. meters) of society known and named as "Swastik Row House" Situated on the land bearing Revenue Survey No. 208, 209, 210 and 214/1; its block no. 288 of Moje Village Mulad, Ta Olpad Dist. Surat. Bounded as below :- North : Adj Plot No. M/63, South : Adj Plot No. N/61, East : Society Road, West : Adj Land of Society Block No. ●
Type of Possession - Physical Possession	Details of encumbrances over the property, as known to the secured creditor, if any: None
Reserve Price - Rs. 6,25,750/-	Earnest money to be deposited - Rs. 62,575/-
Name of the Borrower & Guarantor/s :-	Mr. Amipara Sanjaybhai B (Borrower), Mrs. Manisha Sanjaybhai Amipara (Co-borrower) & Mr. Vinodbhai Dhirubhai Gediya (Guarantor)
Property No. 7 :-	All That Piece And Parcel of Immovable Property of Plot No 419 (As per KJP Block No 280/1086/419) and Plot No 420 (As per KJP Block No 280/1087/420) Total 2 Plots of Society known as AKSHAR VILLA moje Gam Shekhpur, situated on the land bearing R S No 234,244 and 246, Block No 280, Village Shekhpur Taluka Kamrej District Surat in the name of Mr. Amipara Sanjaybhai B and Mrs. Manisha Sanjaybhai Amipara.
Type of Possession - Physical Possession	Details of encumbrances over the property, as known to the secured creditor, if any: None
Reserve Price - Rs. 17,10,000/-	Earnest money to be deposited - Rs. 1,71,000/-

DATE AND TIME OF E-AUCTION : 10.04.2026 (FRIDAY) FROM 12:00 NOON TO 05:00 PM
This may also be treated as notice u/r 8(6)/ 9(1) of Security Interest (Enforcement) Rules, 2002 to the Borrower(s) and Guarantor(s) of the above said loan, about the holding of E-Auction Sale on the above mentioned date.
For detailed terms and condition of the sale, please refer to the link provided in <https://www.unionbankofindia.bank.in/auction-property/viewauction-property.aspx> For Registration and Login and Bidding Rules visit www.baanknet.com (PSB Alliance Pvt. Ltd.)

Date : 20.03.2026
Place : Surat (Gujarat)

Date of Publication : 21.03.2026, News Paper Name : Gujarat Guardian (Gujarati) & Financial Express (English)

Authorised Officer,
Union Bank of India

PUBLIC NOTICE
This is to inform the general public that the Certificate of Registration bearing No. 770, issued by IRDAI in the name of **Ambaasi Insurance Broking LLP**, has been surrendered. Any person having any objection or claim in respect of the above may contact the undersigned within 7 days from the date of publication of this notice.
Contact : Mr. Rahul - 7208489641

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BLIZZARD CERAMICA LLP
RELEVANT PARTICULARS

Sl.	Particulars	DETAILS
1.	Name of corporate debtor	BLIZZARD CERAMICA LLP
2.	Date of incorporation of corporate debtor	09.09.2020
3.	Authority under which corporate debtor is incorporated/registered	ROC, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAT-7492
5.	Address of the registered office and principal office (if any) of corporate debtor	SURVEY NO 83/1, 83/2, 83/3 AND 83/4, LUNAR ROAD, OPP BHOJAPARA, 8 -A NATIONAL HIGHWAY JE, PARDA, RAJKOT, WANKNER, GUJARAT, INDIA. 363621
6.	Date of closure of Insolvency Resolution Process	17.03.2026
7.	Liquidation commencement date of corporate debtor	17.03.2026 (Order of copy received on 20.03.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rajender Pal Chandel Reg No. - IBB/IIPA-002/IP-N01220/2022-2023/14135
9.	Address and e-mail of the liquidator, as registered with the Board	171E, Pocket -4, Mayur Vihar, Phase-1, New Delhi, East, National Capital Territory of Delhi .110091 rpchandel.jp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	171E, Pocket -4, Mayur Vihar, Phase-1, New Delhi, East, National Capital Territory of Delhi .110091 liquidation.blizzard@gmail.com
11.	Last date for submission of claims	16.04.2026

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, has ordered the commencement of liquidation of the Blizzard Ceramica LLP on 17.03.2026. (Copy of order received by the Liquidator on 20.03.2026)

The stakeholders of Blizzard Ceramica LLP are hereby called upon to submit their claims with proof on or before 16.04.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator

Sd/-
Rajender Pal Chandel
Liquidator

Date: 20.03.2026
Place: Ahmedabad

IBBI/IIPA-002/IP-N01220/2022-2023/14135
Email: Liquidation.blizzard@gmail.com



INTERNATIONAL DAY OF FORESTS
21st March, 2026



The number of trees outside the forest area in the state increased from 39.75 crore in 2021 to 44.35 crore in 2025

To make Gujarat greener and for a prosperous future, the total budget of Forest and Environment Department for the year 2026-27 has been increased to ₹3560 crore

Under the 'Ek Pad Maa ke Naam-2.0' campaign, 10.96 crore saplings were planted/distributed in the state

In the year 2025-26, Mangroves were planted across 14,030 hectares of Gujarat Coastal Areas

The Chharidhandh wetland area in Kutch district declared as the state's fifth Ramsar Site (Wetland of International Importance)

In 2025-26, 2.76 crore saplings were planted across 34,300 hectares under territorial wing in the state's forest area

During 2025-26, the state covered 39,295 hectares under plantation through departmental and farmer-oriented models of the Social Forestry Scheme

Join the green movement-plant trees to fight climate change, conserve natural resources and build a resilient economy

"Our forests are the foundation of a strong economy and a sustainable future. Let's unite to plant more trees and build a greener, more prosperous Gujarat for generations to come"

- Shri Harsh Sanghavi, Hon'ble Deputy Chief Minister, Gujarat

For more details of Forest Department
Call Helpline No. **1926**
Give a Message/Whatsapp/Missed Call on **8320002000**

Scan QR code for more details

FOREST AND ENVIRONMENT DEPARTMENT, GOVERNMENT OF GUJARAT



Grand organisation of Millet Products Exhibition through various stalls along with the sale of natural agricultural produce

Chief Guest
Shri Jitubhai Vaghani
Hon'ble Minister, Agriculture and Farmers Welfare, Co-operation, Animal Husbandry, Cow-Breeding, Fisheries, Protocol, Government of Gujarat

August Presence
Shri Rameshbhai Katara
Hon'ble Minister of State, Agriculture and Farmers Welfare, Co-operation, Animal Husbandry and Cow-Breeding, Government of Gujarat

Protective shield for a healthy body - Millets

Nutrition-Rich:
Rich in protein, fiber, iron, & vitamins

Excellent for Health:
Good for managing diabetes, supporting heart health, & improving digestion

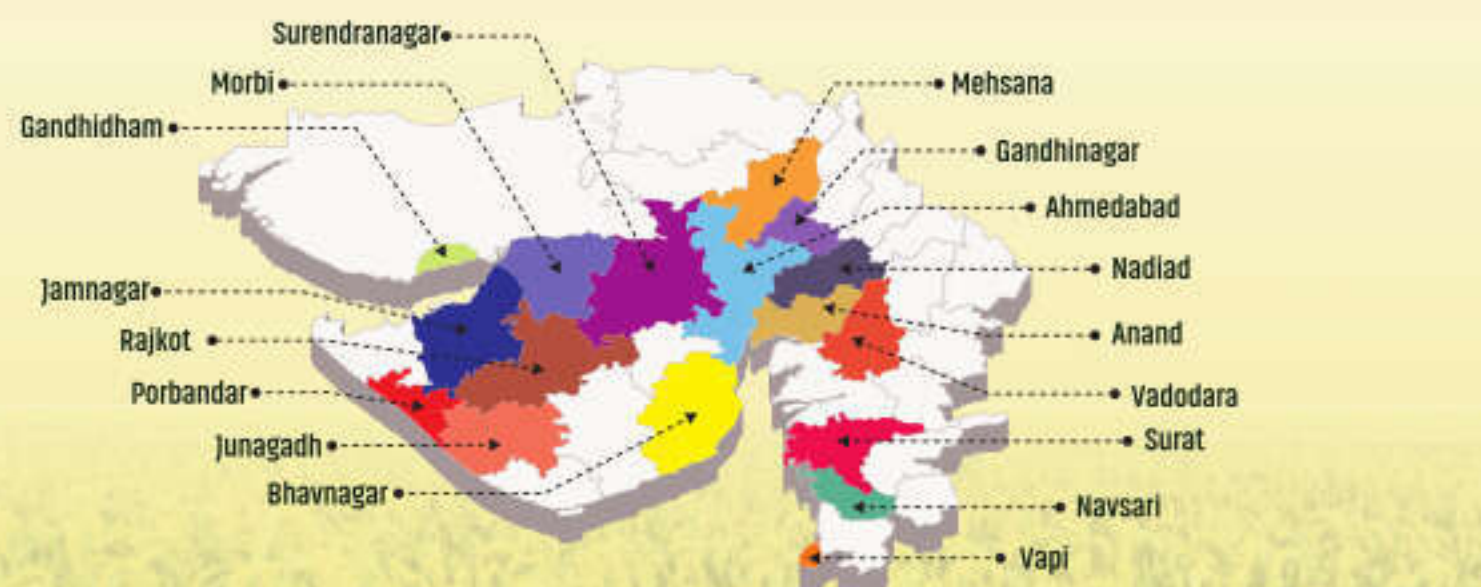
Weight Management:
Controls hunger & boosts energy levels

Environment Friendly:
Requires less water to grow

Ancient and Nutritious:
The best grain for a healthy life

21-22 March, 2026 **From 09:00 AM to 10:00 PM** **Sabarmati Riverfront, NR. Vallabh Sadan, Ahmedabad**

Launch in Ahmedabad, as well as organized in 16 Municipal Corporations



A priceless treasure of Gujarati tradition,
The elixir of health- **'Shree Anna'**

"Our priority is to promote natural farming and increase the use of 'Shree Anna' (Millets) to ensure the excellent health of citizens and the economic prosperity of farmers. The 'Millets Mahotsav' will serve as a strong bridge for empowering farmers & building a healthy society."

- Shri Harsh Sanghavi
Hon'ble Deputy Chief Minister of Gujarat



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Ahmedabad

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